
(2018) 05 DEL CK 0433
In the Delhi High Court
Case No : BAIL APPLN. 1189 OF 2018

SUNNY PHOGAT

APPELLANT

Vs

STATE OF NCT OF DELHI

RESPONDENT

Date of Decision : 29-05-2018

Acts Referred:

Indian Penal Code, 1860 — Section 34, 302, 307
Arms Act, 1959 — Section 25, 27

Citation : (2018) 05 DEL CK 0433

Hon'ble Judges : Sanjeev Sachdeva, J

Bench : Single Bench

Advocate : L.S.Saini, Mukesh Kumar

Final Decision : Disposed Of

Judgement

1. Status report has been filed. The same is taken on record.
2. Petitioner seeks interim bail in FIR No.189/2014 under Sections 302/307/34 IPC & Section 25/27 of Arms Act, Police Station Mehrauli, for a period of two months for the proposed surgery of his wife, who has been advised Laparoscopic/Open Cholecystectomy surgery for removal of the Gall Bladder stone, which is scheduled in the first week of June and his wife has been advised to get admitted on
3. Medical record has been verified.
4. The petitioner has been in custody since 08.02.2014 and as per the Nominal Roll, the petitioner has already undergone 4 years 3 months and 16 days, as on 28.05.2018 and the jail conduct of the petitioner has been reported as satisfactory.
5. Keeping in view the totality, the petitioner is granted interim bail for a period of two weeks from the date of his release, subject to his furnishing a

personal bond in the sum of Rs.25,000/- with two sureties of like amount to the satisfaction of the Trial Court.

6. Further, it is directed that the petitioner shall not do anything, which may prejudice either the trial or the prosecution witnesses. The petitioner shall surrender after the expiry of two weeks from the date of his release.

7. The Petition is disposed of in the above terms.

8. Order Dasti under signatures of the Court Master.